

**CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH**

O.A. NO. 616 OF 2008

Monday, this the 3rd day of November, 2008.

CORAM:

HON'BLE Mr. GEORGE PARACKEN, JUDICIAL MEMBER
HON'BLE Dr. K.S.SUGATHAN, ADMINISTRATIVE MEMBER

A.V.Pushkaran
Engine Driver Class I,
Integrated Fisheries Project, Kochi
Residing at Achencheril House
Nanthiattukunnam, N.Paravoor PO
Ernakulam District, Kerala Pin -c 683 513 ... Applicant

(By Advocate Mr. S.Sharan)

vs.

1. The Director General of Shipping
Office of the Director General of Shipping
Jahaz Bhavan, Walchand Hira Chand Marg
Mumbai
2. Engineer of Examinations,
Mercantile Marine Department (MMD),
Nou Bhavan Buildings,
Ramji Bhai Kamohi Marg,
Ballardpier, Mumbai

(By Advocate Mr. TPM Ibrahim Khan, SCGSC)

The application having been heard on 03.11.2008, the Tribunal on the same day delivered the following:

ORDER

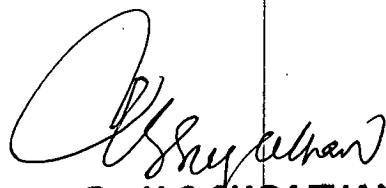
HON'BLE Mr. GEORGE PARACKEN, JUDICIAL MEMBER

The Applicant has filed this OA seeking a direction to the 2nd respondent viz., Engineer of Examinations, Mercantile Marine Department (MMD), Nou Bhavan Buildings, Ramji Bhai Kamohi Marg, Ballardpier, Mumbai to issue original competency certificate of Engine Driver to the applicant forthwith. In this regard, he has made a number of representations to the 2nd respondent as evidenced from Annexures A-1

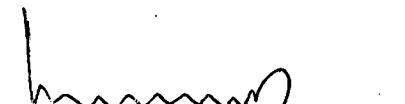
(a) to A-1(f). (6 representations) during the period from 28.12.01 to 09.06.08. According to the applicant, he has not received any response to those representations, so far. In the detailed Annexure A-1 (e) representation, it has been stated that he has passed the competency certificate of Engine Driver of Motor Fishing Vessel Examinations on 23.08.76 from M.M.D., Mumbai and he had approached them to issue the original certificate.

2. In view of the above circumstances, we direct the 2nd respondent to consider the aforesaid representations, particularly Annexure A-1 (e) detailed representation dated 06.03.08 and take a decision in the matter at the earliest, in any case within one month from the date of receipt of a copy of this order. The applicant shall also be communicated the decision taken thereof. With this direction, the OA is disposed of. There shall be order as to costs.

Dated, the 3rd November, 2008.



Dr. K.S. SUGATHAN
ADMINISTRATIVE MEMBER



GEORGE PARACKEN
JUDICIAL MEMBER

VS